

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/848/2021

This the 29th day of June, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Kousar Parveen, Age 34 years, D/o Ghulam Nabi Rather, R/o Village Changa, Tehsil Changa, District Doda-182203.
2. Asya Shaheen, Age 35 years, D/o Abdul Rafiq Rather, R/o Doda, District Doda-182202.
3. Sahila Jabeen, Age 34 years, , D/o Abdul Latief Wani, R/o Masjid Chowk, Doda City, District Doda-182202.
4. Veena Sharma, Age 35 years, W/o Sh. Harish Khajuria, R/o Ramnagar, Udampur-182122.

....Applicants

(Advocate:- Mr. N D Qazi)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Govt. Health and Medical Education Department, Civil Secretariat, Srinagar/Jammu-180001.
2. Principal/Dean, Govt. Medical College and Associated Hospitals, Jammu-180001.
3. Administrator, Govt. Medical College and Assosicated Hospitals, Jammu-180001.
4. Archana Sharma, D/o Hans Raj Sharma, Presently posted as Super Speciality Hospital, Jammu-180001.
5. Meenakshi Sharma, D/o Zulfi Ram Sharma, R/o H. No. 285, Rajpura, Jammu-184145.
6. Subhana Sarwar Manhas, D/o Mohd Sarwar Manhas, R/o Lovely General Store, Near Bus Stand Surankote, Poonch-185101.
7. Sumaina Badhar, D/o Bahar Din Badhar, R/o Samote, Surankote, Poonch-195101.
8. Kiran Bala, D/o Sham Lal, R/o R.S. Pura, Tehsil R.S. Pura District Jammu-181102.
9. Pooja, D/o Pawan Mashi, R/o H. No. 23 Ward No. 3, Ramgarh, District Samba-181141.

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G. vice Mr. Amit Gupta, learned A.A.G.)

ORDER
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)



The applicants have filed the present O.A. against the order No. 50-AHJ of 2021 dated 27.04.2021 issued by Respondent No. 2 whereby the private respondents who are allegedly juniors to the applicants have been promoted as Senior Staff Nurses thereby ignoring the applicants for promotion. The applicants are also aggrieved of the final seniority list issued by the Respondent No. 3 vide order No. 297/AHJ of 2020 dated 08.06.2020 qua the private respondents by virtue of which the seniority of the applicants have been disturbed by incorporating the names of the private respondents who were juniors to the applicants.

2. Learned counsel for the applicants submits that the applicants would be satisfied, if a direction is issued to the respondents to take a decision on the representation preferred by the applicant by passing a reasoned and speaking order within a stipulated time frame.

3. We have heard Mr. N D Qazi, learned counsel for the applicants and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with direction to the respondents to take a decision on the representation (Annexure No. A-4 to the O.A.) preferred by the applicants by passing a reasoned and speaking order within a period of four weeks from the date of receipt of a certified copy of this order. While taking a decision on the representation preferred by the applicant, the respondents would also consider the averments made in the O.A.

5. It is made clear that we have not entered into the merits of the case. No orders as to cost.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun